## CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

## Petition No.296/MP/2025

: Petition under Section 19 of the Electricity Act, 2003 read with Subject

Regulations 9, 19, and 20 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Trading Licence and other related matters) Regulations, 2020, seeking direction from this Commission to the Respondent for return of the baking power as per the Banking Agreement between the Petitioner and the Respondent as well as in terms of the Settlement Agreement dated 11.6.2024, and for, revocation of the inter-state trading license granted to M/s Kreate Energy (I) Private Limited

(Formerly, M/s Mittal Processors Private Limited).

Petitioner : Meghalaya Power Distribution Corporation Limited (MPDCL)

Respondent : Kreate Energy (I) Private Limited

: 7.05.2025 Date of Hearing

Coram : Shri Jishnu Barua, Chairperson

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Aditya Singh, Advocate, MPDCL

## **Record of Proceedings**

Learned counsel for the Petitioner submitted that the present Petition has been filed seeking return of the power under the Banking Agreement signed between the Petitioner and the Respondent as well as in terms of the Settlement Agreement dated 11.6.2024, and for revocation of the inter-State trading licence granted to the Respondent herein.

- 2. Considering the submissions made by the learned counsel for the Petitioner, the Commission ordered as under:
  - Admit and issue notice to the Respondent, subject to just exceptions; (a)
  - The Respondent to file its reply, if any, within six weeks with a copy to the Petitioner, who may file its rejoinder, within four weeks thereafter.
- 3. The Petition will be listed for hearing on 10.7.2025.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)